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(b) Panels of tiames for the membership of the Advisory Committees are usually suggested by the respective Stations, but the Ministry is competent to nominate a member directly also.

## STATEMENT

Names of members of Local Audition Committee attached to Delhi Station.

- (a) for Hindustani Music-
  - 1. Shri D. P. Sen •2. Dr.
  - B. N. Bhatt
  - 3. Smt. Manorama Singh.
  - 4. Shri P. K. Das Gupta
  - 5. Shri Dhanjay Thakur
  - 6. Smt. Sindhu Sohoni
- (b) for Karnataka Music—
  - 1. Shri O. V. Ramadorai
  - 2. Shri K. Annadanam
  - 3. Shri K. S. Sastri.

2. Programme Advisory Committee attached to Delhi Station—

- 1. Smt. Manorama Singh
- 2. Shri M. M. Begg
- 3. Shri Gopi Nath Aman
- 4. Shri M. N. Kapoor
- 5. Smt. Satyavati Malik
- 6. Shri Prabhu Dayal Mittal
- 7. Shrimati Kamala Lai
- 8. Shri Maheshwar Dayal
- 9. Shri Brij Mohan.

SHRI LOKANATH MISRA; Are there any members who are listeners' representatives?

SHRI SHAM NATH: Yes, Sir. There are persons who are eminent in different walks of life and who can .1064 RS—2.

advise the A.I.R. authorities in regard to programmes of different kinds.

SHRI LOKANATH MISRA: There are so many listeners' organisations. Have the Government taken any representative from the listeners' organisations?

SHRI SHAM NATH: We do not take any representatives of listeners as such but all possible care is taken to include in these Committees people who can advise us with regard to programmes, people who are eminent in different walks of life and who are interested in cultural activities, etc.

SHRI BHUPESH GUPTA: In view of the 'fact that Members of Parliament, I presume, are eminent men from all walks of life, is there any arrangement for consulting them so that cross-currents of opinion or views are obtained from them with a view to improving matters?

SHRI SHAM NATH: In these Committees, we do not take Members of parliament as such but there are some Committees in which some Members of Parliament have been included.

## PROHIBITION

•414. SHRI M. S. OBEROI: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission have prepared a note on Prohibition; and

(b) if so, whether a copy of the note will be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) The Planning Commission has recently made a general study in regard to the financial aspects of Prohibition. But no regular note has been prepared on the subject.

(b) Does not arise.

SHRI M. S. GURUPADA SWAMY: May I know whether the Government has taken into consideration the widespread reaction or opinion expressed) recently in regard to the policy of prohibition that this policy is a failure and in view of this, what is their reaction, whether the Government has felt the advisability of revising the prohibition policy?

SHRI C. R. PATTABHI RAMAN: I beg to submit that the reaction is widespread on both sides, with regard to keeping up prohibition and . . .

SHRI N. C. KASLIWAL: Is there any reason to believe that there will be a certain relaxation of rules  $a_s$  far as prohibition is concerned?

SHRI C. R. PATTABHI RAMAN: There may not be any relaxation of rules. So far as the implementation is concerned, some measures are being considered in consultation with the States.

SHRI DEOKINANDAN NARAYAN: There was a conference held recently of Chief Ministers. May I know what were the decisions taken by that Conference?

SHRI C. R. PATTABHI RAMAN: As a result of the decisions arrived at in consultation with the Chief Ministers a policy has been evolved. There will be a Central policy. And we are really concerned with implementation.

SHRI BHUPESH GUPTA: We have the experience of prohibition in a number of places especially in Maharashtra. May I know if the Government have considered the experiences of prohibition as implemented in those States and places in order to arrive at its conclusion with regard to the moral aspect of this matter as well as the financial aspect? If so, how does the equation stand?

SHRI C. R. PATTABHI RAMAN: The Government has constantly kept

in touch with the various aspects including the moral aspect.

SHRI B. D. KHOBARAGADE: May I know whether the Government is aware that some State Governments Enquiry had appointed Committees that those Committees and had reported that the prohibition policy had failed? If it is a fact, may I know whether the Government would accept the reports of those Enquiry Committees and revise the policy, particularly in view of the revision of the policy by the Uttar Pradesh Government?

SHRI SONUSING DHANSING PATIL: On a point of information. The hon. Member has made some mis-statements. There are  $n_0$  such ....

SHRI B. D. KHOBARAGADE: The Andhra Pradesh Government and the Mysore Government had appointed Committees which had reported against prohibition.

SHRI C. R. PATTABHI RAMAN: All that information is before the Government.

SHRI JAWAHARLAL NEHRU: May I point out that a highly controversial question in which opinions differ can hardly be dealt with by question and answer in this House?

SHRI BHUPESH GUPTA: One question I would like to ask in this connection and that question relates to facts. It is whether the Government is satisfied that prohibition in Bombay has resulted in less drinking than what was the position before prohibition came into force. And what is the financial loss on that account?

SHRI C. R. PATTABHI RAMAN: I think the hon. Member is, to a great extent, correct.

SHRI BHUPESH GUPTA: What is correct?

MR. CHAIRMAN: Next question.